

**MR. DEPUTY-SPEAKER :** The question is :

"That leave be granted to introduce a Bill to establish a corporation to be known as the Export-Import Bank of India for providing financial assistance to exporters and importers, and for functioning as the principal financial institution for coordinating the working of institutions engaged in financing export and import of goods and services with a view to promoting the country's international trade and for matters connected therewith or incidental thereto.

*The Motion was adopted.*

**SHRI R. VENKATARAMAN :** I introduce† the Bill.

**MARITIME ZONES OF INDIA (REGULATION OF FISHING BY FOREIGN-VESSELS) BILL.\***

**THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R.V. SWAMINATHAN) :** On behalf of Rao Birendra Singh : I beg to move for leave to introduce a Bill to provide for the regulation of fishing by foreign vessels in certain maritime zones of India and for matters connected therewith.

**13.29 hrs.**

[MR. SPEAKER *in the chair*]

**MR. SPEAKER :** The question is :

"That leave be granted to introduce a Bill to provide for the regulation of fishing by foreign vessels in certain maritime zones of India and for matters connected therewith."

*The motion was adopted.*

**SHRI R. V. SWAMINATHAN :** I introduce the Bill.

**13.29½ hrs.**

**MOTION OF NO-CONFIDENCE IN THE COUNCIL OF MINISTERS**

**MR. SPEAKER :** Now we shall take up the No-confidence Motion. **MR. George Fernandes.**

**DR. B. N. SINGH (Hazariabagh) :** I am on a point of order on the time limit.

**अध्यक्ष महोदय :** समय के बारे में फैसला यह है कि बैठेंगे ।

We will sit as long as it takes.

**DR. B. N. SINGH :** On a point of order I would like to know from you. Ru 198 (3) and (4) are as follows :—

198 (3) : If leave is granted under sub-rule (2), the Speaker may, after considering the state of business in the House, allot a day or days or part of a day for the discussion of the motion.

(4) The Speaker shall, at the appointed hour on the allotted day or the last of the allotted days, as the case may be, forthwith put every question necessary to determine the decision, . . . ."

So, according to the rules, determine the exact time and hour when you are going to put the motion to vote.

**MR. SPEAKER :** We shall see. It will be decided. As usual, the general average is between nine to twelve hours.

**DR. B. N. SINGH :** Very good. But you have to give the appointed time.

**AN HON. MEMBER :** Let it be 6 a.m.

**MR. SPEAKER :** We can determine it. Carry on.

*(Interruptions)*

**THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL) :** We should know when it is likely to be put to vote. *(Interruptions)*

**MR. SPEAKER :** You should remain here, Mr. Minister. You should be here all the time.

*(Interruptions)*

**MR. SPEAKER :** I shall be with you. Do not worry.

**SHRI SATISH AGARWAL (Jaipur) :** At 3.30 we have got the Privé Members' business. So, the morning of ninth, or... *(Interruptions)*

**MR. SPEAKER :** We shall see. Ten hours, we will specify. How is it possible ?

†Introduced with the recommendation of the President.

\*Published in Gazette of India Extraordinary, Part II, section 2, dated 8.5.81.